

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 96/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 of 400 kV D/C Rangpo-Kishanganj Section, 2 nos. of line bays and 2 nos. of 63 MVAR reactors of 400 kV Teesta III-Kishanganj Transmission System for 2014-19 period.
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha
- Petitioner** : Teestavalley Power Transmission Ltd. (TPTL)
- Respondents** : PTC India Ltd. & Ors
- Parties present** : Shri Piyush Shandilya, Advocate, TPTL

### Record of Proceedings

Learned counsel for the petitioner sought further time of two months' for submission of the Audited accounts on the ground that the same are required to be verified by the Comptroller and Auditor's General Office (CAG).

2. The Commission allowed the request of petitioner. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 1.11.2019:-

- (a) The Auditor's certificates for actual expenditure incurred as on COD and thereafter up to 31.3.2019 along with the revised tariff forms based on the actual expenditure as on COD of the assets;
- (b) Statement of discharge of IDC during the period;
- (c) Statement of discharge of the Initial Spares, if any, during the period for the assets;
- (d) Details of IEDC during the period of delay in commissioning of the assets (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any;



- (e) When compared with the apportioned approved cost, there is cost variation of approximate 127% and 136% in case of Asset-I and II respectively. Furnish the details of cost over-run in the following format:-

Name of the work	DPR Cost	Actual cost incurred	Reasons for cost variation with valid documentary proof.

3. The Commission further directed the petitioner to submit the computation of IDC along with editable soft copy in excel format with links for the assets for the following periods:-

(i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (a) (1) of 2014 Tariff Regulation.

(ii) If there is any delay in completion of the assets, in that event from Scheduled COD to actual COD of the Asset.

4. The Commission also directed the petitioner to comply with the above directions within the due date mentioned and that no extension of time shall be granted.

5. The next date of hearing will be intimated in due course of time.

By order of the Commission

sd/-

(V. Sreenivas)  
Dy. Chief (Law)

